

FORM A
PUBLIC ANNOUNCEMENT
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
MAA CHINNAMASTA FOOD PROCESSOR PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Maa Chinnamasta Food Processor Private Limited
2.	Date of incorporation of corporate debtor	July 15, 2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ranchi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15311JH2013PTC001447
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Trilok Apartment, Flat No-403, 3rd Floor, Chankya Nagar, Saraidhela, Dhanbad, Jharkhand, India - 828109.
6.	Insolvency commencement date in respect of corporate debtor	September 15, 2026 (Order received on 17.09.2026)
7.	Estimated date of closure of insolvency resolution process	March 14, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vishal Shekhar IBBI/IPA-002/IP-N00593/2018-2019/11891
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Manorma Bhawan, Road No. 6C, Patna-800016, Bihar Email: vs.vishalshekhar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Manorma Bhawan, Road No. 6C, Patna-800016, Bihar Email: cirp.maachinnamasta@gmail.com
11.	Last date for submission of claims	September 29, 2026

12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as information is not available at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Maa Chinnamasta Food Processor Private Limited** on **September 15, 2026**.

The creditors of **Maa Chinnamasta Food Processor Private Limited** are hereby called upon to submit their claims with proof on or before **29th September, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [*specify class*] in Form CA.: Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Vishal Shekhar

Date: September 18, 2026

IRP of Maa Chinnamasta Food Processor Private Limited
IBBI Reg. No.: IBBI/IPA-002/IP-N00593/2018-2019/11891

Place: Patna

AFA Valid Upto: 31st December 2026
IP's Regd. Email: vs.vishalshekhar@gmail.com